

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH

THIS THE 27TH DAY OF MAY, 2003

Original Application No.207 of 1999

CORAM:

HON.MR.JUSTICE R.R.K.TRIVEDI,V.C.

HON.MR.S.K.AGARWAL, MEMBER(A)

Heeralal Shibboo, son of Shibboo
R/o Nehru Nagar, Near Railway station
Lalitpur, district Lalitpur
working as Carpenter(D-grade)
in the office of I.O.W(West),
Central Railway, Jhansi.

.. Applicant

(By Adv: Shri V.Sandilya)

Versus

1. Union of India through Secretary
Ministry of Railways,
New Delhi.
2. Senior Divisional Engineer(Central)
Central Railway, Jhansi.
3. Assistant Engineer(Headquarter)
Central Railway, Jhansi.
4. Inspector of Works(West)
Central Railway, Jhansi.

.. Respondents

(By Adv: Shri G.P.Agrawal)

O R D E R(Oral)

JUSTICE R.R.K.TRIVEDI,V.C.

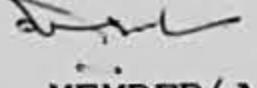
By this OA u/s 19 of A.T.Act 1985 applicant has challenged the order, dated 8.5.1998, passed by respondent no.3 by which applicant was punished, ~~by~~ with-holding increments for three years from January 1999 with cumulative effect. Learned counsel for the applicant has submitted that against the aforesaid order dated 8.5.1998 applicant has filed appeal on 5.6.1998. Copy of the memo of appeal has been filed as (Annexure 7). It is submitted that the appeal is still pending before respondent no.2 and has not been decided.

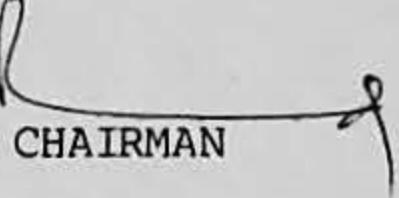
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Considering the facts and circumstances, in our opinion ends of justice shall be better served if the respondent no.2 is directed to consider and decide the appeal of the applicant in accordance with law within a specified time.

The OA is accordingly disposed of finally with a direction to respondent no.2, Senior Divisional Engineer(Central Railway, Jhansi) to consider and decide the appeal of the applicant within a period of three months from the date a copy of this order is filed. There will be no order as to costs.

 MEMBER(A)

 VICE CHAIRMAN

Dated: 28th May, 2003

Uv/